# Central Administrative Tribunal Ernakulam Bench

### O.A 180/00152/2019

Wednesday, this the 26th day of June, 2019

## **CORAM**

# HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER

C.Arumughom, S/o.Late Chudala Aged 60 years, Rtd MTS, Karunagappally HO Residing at Nerakkathu Thodi MG Nagar – 42 Kallumthazham P.O Kilikolloor – 691 004

**Applicant** 

# (By Advocate Mr.V.Sajith Kumar)

#### Versus

- 1. Union of India, represented by the Secretary to the Government of India
  Ministry of Communication
  Department of Post, Government of India
  New Delhi 110 001
- 2. The Chief Postmaster General Kerala Circle, Trivandrum 695 033
- 3. The Director of Accounts, Kerala Postal Circle Trivandrum 695 033
- 4. The Senior Superintendent of Post Office Kollam Postal Division, Kollam-691 001

....Respondents

## (By Advocate – Mr.Anil Prasad, ACGSC)

This Original Application having been heard on 26.6.2019, the Tribunal on the same day delivered the following:

## ORDER (ORAL)

### Per: Mr. Ashish Kalia, Judicial Member

Learned counsel for the respondents submitted at the Bar that they had made payment to the applicant in PB-1 with Grade Pay Rs.1800/- in terms of the order passed by this Tribunal while allowing the Original Application No.658/2013 on 1.7.2016. Same was further challenged by the respondents before the Hon'ble High Court as well as Hon'ble Apex Court. On dismissal of their SLP, respondents have immediately implemented the Order of this Tribunal and granted the pension in the Grade Pay of Rs.1800/- to the applicant. On the contrary, learned counsel for the applicant submits that if the payment is made after three months, the applicant is entitled to interest on delayed gratuity.

2. After hearing learned counsel for the parties at length, this Tribunal of this view that the Tribunal had decided this case way back in 2016 and the respondents were chosen to contest the matter further and which was not successful also. Hence, I am of this view that the applicant has a claim for interest on delayed payment on gratuity. Thus, I hold that the applicant is entitled for interest on delayed payment of gratuity made to him without having his fault. The respondents are hereby directed to pay interest on the gratuity from the date of due till the date of actual payment with interest @ of 7% to the applicant. This shall be complied with by the respondents within 90 days from the date of receipt of a copy of this order.

3. The Original Application is disposed of as above. No order as to costs.

(ASHISH KALIA) JUDICIAL MEMBER

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### **List of Annexures**

A true copy of the letter number C/05/18 dated Annexure A1 27.9.2017 issued by the 4<sup>th</sup> respondent Annexure A2 A true copy of the memo number: BB/Misc. Dated 27.09.2018 issued by the 4<sup>th</sup> respondent - A true copy of the representation dated 3.11.2018 submitted by the applicant to the 2<sup>nd</sup> respondent Annexure A3 A true copy of the representation dated Annexure A4 24.11.2018 submitted by the applicant to the 2<sup>nd</sup> respondent A true copy of the representation dated 21.2.2019 Annexure A5 submitted by the applicant to the 1<sup>st</sup> respondent True copy of the letter No.C/05/18 dated Annexure R1 21.5.2018 True copy of the PPO issued in favour of the Annexure R2 applicant by the 3<sup>rd</sup> respondent True copy of the order for the retirement gratuity Annexure R3 sanctioned to the applicant issued by the 3<sup>rd</sup> respondent Annexure R4 True copy of the sanction issued for the as commuted value of pension to the applicant

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